

**GOVERNMENT OF INDIA  
COMMUNICATIONS AND INFORMATION TECHNOLOGY  
LOK SABHA**

UNSTARRED QUESTION NO:2678  
ANSWERED ON:13.03.2013  
INTERNATIONAL TELECOM REGULATIONS  
Kumar Shri P.;Venugopal Shri P.

**Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:**

- (a) whether the Government is considering to sign the International Telecom Regulations;
- (b) if so, the details thereof and the salient features of the regulations;
- (c) whether the Government has held discussions with the stakeholders in this regard; and
- (d) if so, the details thereof and the response received and reaction of the Government thereon?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI MILIND DEORA)

(a) & (b) At the end of the ITU's World Conference on International Telecommunications (WCIT-12) at Dubai in December 2012, India did not sign the ITRs. However, it made the statement, as detailed below:

"India supports the proposed ITRs and the Resolutions 1,2,4 and 5. We support the broad thrust of Resolution plenary 3 regarding an enabling environment for the greater growth of the Internet, particularly its recognition of the multi-stakeholder nature of the Internet and its wider social and economic impact within and across countries around the world. India considers that this resolution should reflect the current and emerging global realities and the dynamics of the Internet. We need to consider the wider ramifications of this Resolution before taking a decision on signing of the ITRs. We would therefore like to undertake necessary consultations at home before announcing our final decision."

The ITRs have Preamble and 10 Articles. The provisions under articles contain regulations, article wise as below:

1. Purpose and scope of the regulations
2. Definitions
3. International network
4. International Telecommunication Services
5. Safety of life and priority telecommunications 5A. Security and robustness of networks 5B. Unsolicited bulk electronic communications
6. Charging and accounting
7. Suspension of service
8. Dissemination of information 8A. Energy efficiency /e-waste 8B. Accessibility
9. Special arrangements
10. Final provisions

(c) Yes, the government held discussions with Stakeholders while preparing the inputs for the conference and also during the conference for taking government's position. However, post WCIT, no formal meeting or consultation has taken place with stakeholders so far.

(d) Prior to WCIT-12 and during WCIT-12 conference, the DoT took inputs from various stakeholders such as concerned government departments viz. Department of Electronics and Information Technology (DeitY). National Security Council Secretariat (NSCS) Ministry of External Affairs (MEA), Telecommunication Regulatory Authority of India (TRAI), several Industry Associations and Civil Society members before deciding not to sign the ITRs.

Post WCIT-12, no new consultations have taken place, and hence there is no change in the government's stand so far on ITRs.